विशेषकर जब कि वसूलियां विभिन्न मांगकर्ताओं के अलग-अलग बजट शीर्षकों में जमा की जाती हैं । यह प्रयास प्राप्त परिणामों के अनुरूप नहीं होगा ।

(ख) सम्भरण तथा निपटान महानिदेशालय के ठेकों के काम के दौरान में, ठेकेदार से मांग दायर करने का अवसर तब पैदा होता है जब कि :—

(१) ठेकेदार ठेके की शर्तों के अनुसार माल को देने में असफल हो जाता है और ठेके की शर्तों के अधीन खरीददार द्वारा मुआवजा (नुकसानों के हिसाब को तय करने में या दुबारा खरीद पर हुई फालतू खर्च के कारण) मांगा जाता है ।

(२) ठेकों में सम्मिलित की गई मूल्य परिवर्तन धारा" के अनुसार कुछ खास कच्ची सामग्रियों आदि की कीमतों में गिरावट आने के कारण खरीददार संभारक (सप्लायर) से छूट मांगता है ।

(३) ठकेदारों को निःशुल्क दी गई कच्ची सामग्रियों की वसूली करते हैं ।

(४) उन फर्मों को दी गई नियन्त्रित कच्ची सामग्रियों के कारण जो मूल्य में अन्तर के लिए मांग करती हैं, वसूली, संमंजन होता है ।

(५) माल को इधर-उधर भेजने में घाटा या क्षति की रिपोर्ट प्राप्त होती है ।

(ग) जब तक मांगकर्ता को कोई घाटा नहीं हो जाता, संभरण में देरी के लिये केवल सांकेतिक निर्धारित हर्जाना लगाया जाता है और फर्म के बकाया बिलों से वसूल किया जाता है । जोखिम खरीद की रकमें और अन्य दूसरी रकमें जो ठेकेदारों से लेनी होती हैं उन्हें उसी ठेकेदार के रुके हुए बिलों से वसूल किया जाता है। या उसकी जमानत जमा से जो उसे वापिस की जाने वाली होती है । ऐसे मामले पंचनिर्णय न्यायालयों में भेज दिये जाते हैं । यदि रकम वसूल करने के सभी प्रयत्न असफल हों जांय तो सक्षम पदाधिकारी की स्वीकृति पर उन्हें बट्टे खाते में डाल दिया जाता है । यदि फर्म बिना पर्याप्त कारण बताये सरकारी देयों को वापिस करने में अवज्ञा करते हुए मना कर देती है और सरकार इस बात से संतुष्ट हो जाती है कि इस में कोई यथोचित विवाद की गुंजाइश नहीं है जिस पर कि पंचनिर्णय या न्यायालय में कार्यवाही की जा सकेगी तो उसे अपराधियों की सुची में रख दिया जाता है ।]

SHRI V. M. CHORDIA: May I know the amount which is due? Is there any account kept of that or not? May I know the total amount which is due from them?

SHRI K. RAGHTJ RAMAIAH: There are thousands of contracts spread over various Directorates all over India, and it has been mentioned in the answer that it will take time to get that information.

SHRI V. M. CHORDIA: Will the Minister please tell us what is the amount that has been written off within the last two years?

SHRI K. RAGHU RAMAIAH: On that again I would like to have a separate question.

MILK POWDER PLANTS IN DELHI

*536. SHRI M. P. BHARGAVA: Will the Ministry of INDUSTRY AND SUPPLY be pleased to state:

(a) whether it is a fact that Government have recently granted licences to certain firms for the manufacture of milk powder in Delhi;

(b) if TO, what will b$_e$ the total capacity of the plants; and

(c) whether such licences are expected to affect the working of the Delhi Milk Supply Scheme?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY AND SUPPLY (SHRI BIBUDHENDRA MISRA): (a) No, Sir.

(b) and (c) Do not arise.

SHRI M. P. BHARGAVA: May I know whether any application for manufacturing powdered milk was rejected in 1963?

SHRI BIBUDHENDRA MISRA: The main question relates to Delhi. To my knowledge no such application was received for starting a milk powder factory.

SHRI M. P. BHARGAVA: May I know if the hon. Minister is aware whether any firm applied for the expansion of its plant for manufacturing milk powder in Delhi, and if so, what is the result of that application?

SHRI BIBUDHENDRA MISRA: I cannot say about it because I have already said that I have no information. My information is that no such application was received.

SHRI N. SRI RAMA REDDY: May I know if the plant required foi the manufacture of milk powder is indigenously being manufactured or the plant is to be imported?

SHRI T. N. SINGH: Most of hese machines are fabricated in the country but we have to import certain other essential parts.

شری عبدالغنی : کیا وزیر صاحب فرمائیں گے کہ دودھ کی کمی کے پیش نظر سرکار کیا اپنا کوئی ملک پلانٹ لگانے کے لئے غور کرے گی -

†श्री अब्दुल ग़नी : क्या वजीर साहब फरमायेंगे कि दूध की कमी के पेशनजर सरकार अपना कोई मिल्क प्लांट लगाने के लिए ग़ौर करेगी ? ।]

†[ ] Hindi transliteration.

SHRI BIBUDHENDRA MISRA: As a matter of fact there are already two States wanting to set it up in the public sector an,} there is also another application for setting up a plant in the private sector which is likely to come up by the end of this year.

PANDIT S. S. N. TANKHA: I wanted to know whether licences to any other firms outside Delhi have been granted or are being granted for the manufacture of milk powder.

SHRI BIBUDHENDRA MISRA: Madam, the Third Plan targets so far as the capacity is concerned is 37,500 tonnes, and so far the licensed capacity has been 22,000 tonnes, and there are some applications also. Therefore, by the end of the Third Plan, that is 1965-66, this additional capacity has to be set up. Whether it will be in the public sector or private sector is another matter.

*537. *[The questioner (Shri Mdha-bir Das) was absent. For answer,* vide *cols.* 3915—18 infra]

fEXPORT OF EDIBLE OILS

*450. SHRI SUNDAR MANI PATEL: Will the Minister of COMMERCE be pleased to state:

(a) whether the country is exporting edible oils and if so, the details thereof; and

(b) whether there has been a demand from various quarters to ban this export; and if so, the reaction of Government of India thereto?

THE MINISTER OF COMMERCE (SHRI MANUBHAI SHAH): (a) No, Sir.

(b) Export of edible vegitable oils was banned with effect from the 11th July, 1964.

SHRT SUNDAR MANI PATEL: May I know what is the amount that we

^Transferred from the 28th September, 1964.